

**BEFORE THE NATIONAL GREEN TRIBUNAL SOUTHERN  
ZONE BENCH, CHENNAI**

**ORIGINAL APPLICATION NO. 182 OF 2023 (SZ) IN  
EARLIER OA NO. 324 OF 2021 (PB)**

**IN THE MATTER OF:**

Tribunal on its own motion SUO MOTO based on the news item published in 'The Indian Express dated 21.11.2021, titled "Lakes of Bengaluru: Industrial Effluents, raw sewage, stinky tale of Chandrapura lake".

And

Union of India, MOEF & CC, New Delhi and Ors....Respondent(s)

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New Delhi

Date 05/09/2024

Filled By :



(Mr. Darpan KM Adv.)

Advocate for the Respondent

(Govt. of Karnataka)

Office K - 6, LGF, Lajpat Nagar- 3,  
New Delhi - 110024.

**Mob. 9899125060/9968638862**

BEFORE THE NATIONAL GREEN TRIBUNAL  
SOUTHERN ZONE BENCH, CHENNAI  
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REPORT ON BEHALF OF THE CHIEF SECRETARY TO  
GOVERNMENT OF KARNATAKA

MOST RESPECTFULLY SHOWETH:

1. That the instant report is being filed to bring on record the action taken by various authorities of the Respondent State in compliance of the orders of the Ld. Principal Bench of this Hon'ble Tribunal in instant Original Application, to ensure rejuvenation and rehabilitation of Chandapura Lake situated in Bangalore.
2. In this regard it is pertinent that vide order dated 26.11.2021, the Ld. Principal Bench of this Hon'ble Tribunal had taken *suo moto* cognizance of the present matter, based on an article titled "**Lakes of Bengaluru: Industrial effluents, raw sewage; stinky tale of**

*Chandrapura lake*" published in the English Daily the Indian Express, on 21.11.2021.

3. Thereafter, a Joint Committee formed under the orders of this Hon'ble Tribunal after carrying out a spot inspection, had suggested remedial measures for Chandapura Lake, Bengaluru (*'the said lake'*).
4. By way of order dated 24.07.2023, the Application came to be transferred to the Ld. Southern Zone Bench of this Hon'ble Tribunal.
5. It is submitted that in compliance with the orders passed by this Hon'ble Tribunal, the following action has been taken by the various departments of the Respondent State:

#### **KARNATAKA STATE POLLUTION CONTROL BOARD**

6. **Re: Action taken against Polluting/Non-Compliant Industries –**  
It is submitted that the KSPCB has levied an environmental compensation of Rs. 142,25,62,125/- for the 54 non-compliant industries located within the catchment area of Chandapura Lake. The said amount was however revised to Rs. 140,26,57,125/-. The revision in amount was carried out after a request from M/s Power Control Equipment, Unit – II, wherein it was pointed out that it was a large category industry when in fact it was a medium category

industry. Out of the above amount, the board has received Rs. 1,39,35,000/- from 4 units and is in the process of recovering the rest of the amount from the respective industries. It is pertinent to note however that the following industries have assailed the demand notices, the details of which are as follows:

Industry	Demand Notice date and Amount	Case Number and Court	Status of Proceedings
Sandhar Automotives (SLD Auto (A Unit of Sandhar Technologies Limited), Plot No. 8, Bommasandra – Jigani Link Road Industrial Area, 4 <sup>th</sup> Phase, Anekal Taluk, Bangalore Urban District- 560 099	Demand dated: 12.07.2023 Amount: Rs. 4,93,59,375/-	Case no: Civil Appeal no. 5813/2023 Court: Hon'ble Supreme Court of India	The Board had issued EC demand notice on 12/07/2023. Industry submitted reply to the Board on 03.08.2023 seeking 15 days time. Further industry has challenged EC order in Hon'ble NGT court. Wherein the court has passed order on 23.08.2023 to deposit 50% of the EC levied.  Again, the industry has approached Hon'ble supreme court of India challenging Hon'ble NGT court directions dated 23.08.2023.  The Hon'ble supreme court of India has given stay to NGT order dated 23.08.2023 with condition to deposit Rs.50,00,000/- to KSPCB within 4 weeks. Accordingly, the industry has submitted DD of Rs. 50,00,000/-.
M/s. Southern Bakeries Private Limited, plot no. 117, Road no.4, KIADB Jigani Industrial Area, 2 <sup>nd</sup> phase, Bengaluru urban district	Demand dated: 12.07.2023 Amount: Rs. 30,09,375/-	Case no: O.A 43/2023 Court: Hon'ble National Green Tribunal (South Zone)	Industry has challenged the EC order at Hon'ble NGT. Hon'ble NGT vide its order dated 21.12.2023 passed interim stay to EC demand notice with a condition to submit Bank guarantee of 50% of EC amount in favour

			of KSPCB within 4 weeks. The industry has submitted Bank Guarantee (BG no. 00050100004008) of Rs. 15,05,000/- (Fifteen Lakhs five thousands only) dated: 10.01.2024
M/s. Anand Motors, Plot No. 55, Opp. SKF, Bommasandra Industrial Area, Hebbagodi, AttibeleHobli, Anekal Taluk, Bengaluru Urban District	Demand Notice Dated: 05.01.2024  Amount: Rs. 50,15,625/-	Appeal No. 34/2024 at National Green Tribunal (SZ), Chennai	The industry appealed before the National Green Tribunal (SZ) and the Hon'ble NGT directed to pay Rs. 20 Lakhs for appealing. Accordingly the industry has paid Rs. 20 Lakhs. Objection have also been filed by the Board before Hon'ble NGT.
M/s. IFB Industries, (formerly M/s. Ramson Garment Finishing Equipment Private Limited) Plot No. 3B & C, Bommasandra Industrial Area,Anekal Taluk, Bengaluru Urban District	Demand Notice Dated: 05.01.2024  Amount: Rs.4,04,10,000/-	WP No.20393/2023 at Hon'ble High Court of Karnataka against the environmental compensation raised by revising the interim compensation.	The industry (M/s Ramson Garment Finishing Equipment Private Limited) has submitted a letter to Hon'ble Charman of Board on 17.2.2024 wherein informed that industry is facing financial crisis and requested to settle final payment of Rs.50 Lakhs based on interim compensation raised by the Board on 17.2.2020 for Rs.50 Lakhs. The industry was called for personal hearing at Board office on 23.2.2024 and the Presiding Officer directed the industry to pay the EC of Rs.50 Lakhs. Accordingly, the industry has paid Rs.50 Lakhs on 23.5.2024. The industry has not challenged the revised environmental compensation of Rs.4,04,10,000/- raised by the Board vide demand notice dated: 05.01.2024.

7. It is submitted that the said cases are being contested by the board to defend the demand notices in order to recover environmental

compensations levied. True Copy of report furnished by KSPCB is annexed herewith as **Annexure R-1**.

## **KARNATAKA INDUSTRIAL AREA DEVELOPMENT BOARD**

8. **Re: Construction of CETP** – It is submitted that the KSPCB has identified 207 out of 543 industries. Out of the said 207 units, 162 units are offloading their effluents to a CETP. 17 units have been closed while 13 have in-house effluent treatment facility. 14 Industries have updated their mode of operation and have now become zero effluent discharge industries.
9. The bid process is complete and successful bidder for construction of CETP has been identified, being M/s Chaitra Engineers & Builders LLP. It is submitted that proposed site for construction of STP has been handed over to M/s Chaitra Engineers & Builders LLP. Currently, removal of debris from the site is under progress.
10. True Copy of report dated 19.07.2024 furnished by the KIADB is annexed herewith as **Annexure R-2**.

## **KARNATAKA URBAN WATER SUPPLY AND DRAINAGE BOARD**

11. **Re: Construction of UGD System** – The status of construction of UGD is as follows:

# 6

- **Hebbagodi-Bommasandra-Jigani:** The financial bid was opened and the meeting of the financial evaluation committee was held on 01.06.2024. The bids need to be approved and work will commence after tender process is complete and work is awarded.
- **Chandapura:** The financial bid was opened and the meeting of the financial evaluation committee was held on 01.06.2024. The bids need to be approved and work will commence after tender process is complete and work is awarded.

True Copy of report furnished by the KUWSDB is annexed herewith as **Annexure R-3**.

12. **Re: Construction of STPs** – Four STPs are to be constructed, the details of which are as follows:

- 24 MLD STP at Hebbagodi
- 10 MLD STP at Bommasandra
- 6 MLD STP at Jigani
- 6 MLD STP at Chandapura

13. It is submitted with respect to the STPs that:

- DC Bangalore Urban District, Bangalore has issued 11(1) Notification for land acquisition for the STP sites vide gazette Notification and paper publication dated 19.02.2024 with 60 days' duration for filing objection.

- Accordingly, objections were raised by some local members for construction of 24MLD STP at Kammasandra Sy. No 39/1 and 39/2 in Hebbagodi city.
- In view of the above SLAO, Bangalore has called for the meeting on 21.06.2024 to discuss regarding the objections raised by the local members.
- Further, the Tahsildar, Anekal Taluk has requested SLAO, Anekal Taluk to depute Surveyor for conducting survey and JMFC sketch at the earliest vide letter dated 04.07.2024.

It is hence submitted that steps are being taken to expedite the process and construction will be carried out after acquisition of land and completion of tender process.

#### **MISCELLANEOUS**

14. **Re: Diversion Channels** – It is submitted that a Diversion Channel at Chandapura lake periphery to a length of 700 meters completed. It is further submitted that the diversion channel at Muthanallur tank periphery to a length of 3000 meters completed.
15. **Re: Lake Rejuvenation** – It is submitted that as part of rejuvenation process, following the completion of diversion channels, formation of lagoon is completed and wetland activity works are also completed.

True Copy of Photographs of Chandapura Lake are annexed herewith as **Annexure R-4**.

16. Hence, in view of the action taken by the various departments of the State of Karnataka, it is submitted that comprehensive action is being taken to ensure rejuvenation and rehabilitation of Chandapura Lake. In view of the same, it is humbly prayed that the present Original Application may be dismissed.

*Shaw*

**Chief Secretary to Government  
Government of Karnataka**

**(Dr. SHALINI RAJNEESH)**  
Chief Secretary

**Date: 30.08.2024**

**Filed By**

*Darpan KM  
AAR*

**Darpan KM  
Standing Counsel  
State of Karnataka**

**9**  
BEFORE THE NATIONAL GREEN TRIBUNAL  
SOUTHERN ZONE BENCH, CHENNAI  
ORIGINAL APPLICATION NO. 182 OF 2023 (SZ)  
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And

Union of India, MOEF & CC, New Delhi and Ors. ...Respondent(s)

**AFFIDAVIT**

I, Dr. Shalini Rajneesh W/o Dr. Rajneesh Goel, aged 57 years, working as the Chief Secretary to the Government of Karnataka, having office at Vidhanasoudha, Bengaluru do hereby solemnly affirm and State on oath as follows:

1. That I am working as Chief Secretary to the Government of Karnataka and in my official capacity and as verifiable from official records maintained with Government of Karnataka, as also the information provided by various departments of Government of Karnataka, I am familiar with the facts of the case and hence I am swearing to this affidavit.
2. That I have gone through the accompanying Report, drafted on my instructions. I say that the contents thereof are true and correct to the best of my knowledge and belief. Annexures are true copies of their respective originals.

*Shalini*

**DEPONENT**

**VERIFICATION:**

I, the above named deponent do hereby verify that the contents of my affidavit are true and correct to the best of my knowledge and belief, no part of which is false and nothing material has been concealed there from.

Verified at Bengaluru on this 20<sup>th</sup> day of Aug, 2024.



SWORN TO BEFORE ME *Shalini*

**DEPONENT**

*Shalini*  
**G.B. TURAMARI**  
ADVOCATE & NOTARY (Dr. SHALINI RAJNEESH)  
# 46/1, Behind Binny Mill  
st Main Road, Ganganagar Extn  
BENGALURU 560 032  
Chief Secretary

ಕರ್ನಾಟಕ ರಾಜ್ಯ ಮಾಲಿನ್ಯ ನಿಯಂತ್ರಣ ಮಂಡಳಿ  
Karnataka State Pollution Control Board

“ಪರಿಸರ ಭವನ”, 1 ರಿಂದ 5ನೇ ಮಹಡಿಗಳು, ನಂ. 49, ಚರ್ಚ್ ಸ್ಟ್ರೀಟ್, ಬೆಂಗಳೂರು - 560 001, ಕರ್ನಾಟಕ ರಾಜ್ಯ, ಭಾರತ  
“Parisara Bhavan”, 1st to 5th Floor, # 49, Church Street, Bangalore - 560 001, Karnataka State, India

ಸಂಖ್ಯೆ: ಪಿಸಿಬಿ/07/ಇನ್‌ಫ್ರಾ/ಚಂದಾಪುರ ಲೇಕ್/2023-24/ 227

ದಿನಾಂಕ: 19 JUL 2024

ಇವರಿಗೆ,

ಸರ್ಕಾರದ ಪ್ರಧಾನ ಕಾರ್ಯದರ್ಶಿಗಳು  
ಅರಣ್ಯ, ಪರಿಸರ ಮತ್ತು ಜೀವಿಶಾಸ್ತ್ರ ಇಲಾಖೆ (ಪರಿಸರ ಮತ್ತು ಜೀವಿಶಾಸ್ತ್ರ)  
ಎಂ.ಎಸ್.ಬಿಲ್ಡಿಂಗ್, ಬೆಂಗಳೂರು-01

ಮಾನ್ಯರೇ,

ವಿಷಯ: ಮಾನ್ಯ ರಾಷ್ಟ್ರೀಯ ಹಸಿರು ನ್ಯಾಯಾಧಿಕರಣದಲ್ಲಿ ದಾಖಲಾಗಿರುವ ಓ.ಎ.ಸಂಖ್ಯೆ: 182/2023  
(ಹಿಂದಿನ ಓ.ಎ.ಸಂಖ್ಯೆ: 324/2021) ರ ಕುರಿತು

ಉಲ್ಲೇಖ: ಸರ್ಕಾರದ ಪತ್ರ ಸಂಖ್ಯೆ: ಅಪಜೀ 181 ಇಎನ್‌ವಿ 2021 ದಿನಾಂಕ: 11.7.2024

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ಮೇಲ್ಕಂಡ ವಿಷಯಕ್ಕೆ ಸಂಬಂಧಿಸಿದಂತೆ, ಈ ಮೂಲಕ ತಮ್ಮ ಆದ್ಯ ಗಮನಕ್ಕೆ ತರಬಯಸುವುದೇನೆಂದರೆ, ಮಾನ್ಯ ರಾಷ್ಟ್ರೀಯ ಹಸಿರು ನ್ಯಾಯಾಧಿಕರಣ, ಪ್ರಧಾನ ಪೀಠ, ನವದೆಹಲಿಯಲ್ಲಿ ಚಂದಾಪುರ ಕೆರೆಯ ಪುನರುಜ್ಜೀವನ ಸಂಬಂಧ ದಾಖಲಾಗಿರುವ ಓ.ಎ.ಸಂಖ್ಯೆ: 324/2021 [ಈಗಿನ ಓ.ಎ.ಸಂಖ್ಯೆ 182/2023 (ಎಸ್‌ಝಡ್) ಚೆನ್ನೈ] ರ ಪ್ರಕರಣವು ರಾಷ್ಟ್ರೀಯ ಹಸಿರು ನ್ಯಾಯಾಧಿಕರಣ, ದಕ್ಷಿಣ ವಲಯ ಪೀಠ, ಚೆನ್ನೈ ನ ದಿನಾಂಕ: 28.05.2024 ರ ಆದೇಶದಂತೆ ಮುಂದಿನ ವಿಚಾರಣೆಗೆ ದಿನಾಂಕ: 22.07.2024 ರಂದು ನಿಗದಿಯಾಗಿರುವ ಕಾರಣ ಚಂದಾಪುರ ಕೆರೆಯ ಪುನರುಜ್ಜೀವನಕ್ಕಾಗಿ ಕೈಗೊಂಡ ಕ್ರಮದ ಅನುಪಾಲನಾ ವರದಿಯನ್ನು ಸಲ್ಲಿಸಬೇಕಾಗಿರುವ ಹಿನ್ನೆಲೆಯಲ್ಲಿ ಇತ್ತೀಚಿನ ಹಂತದ ಅನುಪಾಲನಾ ವರದಿಯನ್ನು ಆಂಗ್ಲ ಭಾಷೆಯಲ್ಲಿ ಒಂದು ವಾರದ ಒಳಗಾಗಿ ನೇರವಾಗಿ ಈ-ಮೈಲ್ ಮೂಲಕ ಕಳುಹಿಸುವಂತೆ ಕೋರಲಾಗಿತ್ತು. ಈ ನಿಟ್ಟಿನಲ್ಲಿ ಮಂಡಳಿಯಿಂದ ತೆಗೆದುಕೊಂಡಿರುವ ಕ್ರಮಗಳ ವಿವರಗಳನ್ನು ಆಂಗ್ಲ ಭಾಷೆಯಲ್ಲಿ ಸಿದ್ಧಪಡಿಸಿ ತಮ್ಮ ಅವಗಾಹನೆಗಾಗಿ ಮತ್ತು ಮುಂದಿನ ಅಗತ್ಯ ಕ್ರಮಕ್ಕಾಗಿ ಸಲ್ಲಿಸಿದೆ.

ಅಡಕ: ಮೇಲಿನಂತೆ

ತಮ್ಮ ವಿಶ್ವಾಸಿ

(ಸದಸ್ಯ ಕಾರ್ಯದರ್ಶಿ)

# 10A

Annexure R-1  
Translated copy.

## KARNATAKA STATE POLLUTION CONTROL BOARD

"Parisara Bhavan", 1<sup>st</sup> to 5<sup>th</sup> Floor, # 49, Church Street, Bengaluru – 560001, Karnataka State, India

No: PCB/07/Infra/Chandapura lake/2023-24/227

Date: 19.07.2024

To,

Principal Secretary to Government

Forest, Ecology and Environment (Environment and Ecology)

M. S Building, Bengaluru-560001.

Sir,

Sub: Hon'ble NGT OA No: 182/2023 (Previous OA  
No: 324/2021) – reg.

Ref: Government letter No: FEE 181 ENV 2021 Dated: 11.07.2024

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With reference to above subject, it is to bring to your kind notice that, the case filed with regard to rejuvenation of Chandapura lake vide OA No: 324/2021 (present OA No: 182/2024(SZ), Chennai) at Hon'ble National Green Tribunal, Principal Bench, New Delhi is coming up for hearing on 22.07.2024 at National Green Tribunal, South Zone Bench as per the NGT Order dated: 28.05.2024. In view of the above, the Action Taken Report (ATR) with regard to rejuvenation of Chandapura lake in English shall be submitted within a week time through e-mail. In this regard, the action taken report by the Board in English is prepared and submitted for perusal and further needful action in the matter.

Encl: As above

Yours faithfully

Member Secretary

The Board had levied Environmental Compensation of Rs.1,42, 25,62,125/- for not complying 54 industries located within the catchment area of Chandapura Lake. Now, the Board has revised the demand notice issued to one of the industries thereby the total EC amount levied by the Board has reduced to Rs. levied Rs.140,26,57,125/- (previously Rs.5,97,15,000/- was levied on M/s Power Control Equipments, Unit-II considering as Large category industry has been revised to Rs.3,98,10,000/- by verifying the request made by the industry as Medium category industry which in turn resulted in reduction of Total EC amount from Rs.1,42,25,62,125/- to Rs.140,26,57,125/-). The Board has already recovered Rs.1,39,35,000/- from 4 units out of 54 industries (The details viz., Rs.50 Lakhs deposited by M/s Sandhar Automotives as per Hon'ble Supreme Court order, Rs.20 Lakhs paid by M/s Anand Motors and they have appealed before NGT, Rs.50 Lakhs deposited by M/s IFB Industries and approached the Hon'ble High Court and Rs.19.35 Lakhs remitted by from M/s Switchgear & Control Technics Pvt. Ltd.,) and Bank guarantee for Rs.15.05 Lakhs by M/s Southern Bakeries Private Limited as per Hon'ble NGT directions. The balance amount yet to be recovered is Rs. 138,87,22,125/- out of revised estimated environmental compensation amount of Rs.140,26,57,125/-.

Further, out of 54 industries 17 industries have challenged the demand notice issued by the Board by filing appeal before the NGT and by filing writ petition in High Court of Karnataka.

The Board, in its 244<sup>th</sup> Board meeting held on 07.03.2024 vide Board Office Memorandum No. KSPCB/31/244<sup>th</sup> B.M/CC/2024-25/1294 Dated 24<sup>th</sup> June 2024 has approved the subject pertaining to coercive measures to be taken to collect the Environmental Compensation charges as per NGT order. Copy of the Office Memorandum is attached as **Annexure-1** for ready reference.

Keeping in view of the above all, the Board is issuing 1<sup>st</sup> Show Cause Notice cum EC demand Notice to all 54 industries by incorporating the intended coercive actions against such industries if the EC is not paid by them. The Board is in the process of issuing Show Cause notices and already issued to 32 industries. The Board, in the larger interest of principle of Natural Justice, intend to give sufficient opportunities in the form of issuing Show Cause Notices to all 54 industries before proceeding with further course of actions such as Closure directions, withdrawal of consents and filing Criminal cases against such units failed to remit the environmental compensation even in spite such enough opportunities are given to them.

  
MEMBER SECRETARY



ಕರ್ನಾಟಕ ರಾಜ್ಯ ಮಾಲಿನ್ಯ ನಿಯಂತ್ರಣ ಮಂಡಳಿ  
 Karnataka State Pollution Control Board

"ಪರಿಸರ ಭವನ", 1 ರಿಂದ 5ನೇ ಮಹಡಿಗಳು, ನಂ. 49, ಚರ್ಚ್ ಸ್ಟ್ರೀಟ್, ಬೆಂಗಳೂರು - 560 001, ಕರ್ನಾಟಕ ರಾಜ್ಯ, ಭಾರತ  
 "Parisara Bhavan", 1st to 5th Floor, # 49, Church Street, Bangalore - 560 001, Karnataka State, India  
 ಸಂಖ್ಯೆ: ಕರಾಮಾನಿಮಂ/31/244ನೇ ಮಂ.ಸ/ನಿ.ಕೋ/2024-25/ 1294

ದಿನಾಂಕ :

24 JUN 2024

ಜ್ಞಾಪನಾ ಪತ್ರ

ವಿಷಯ: ದಿ: 07.03.2024 ರಂದು ನಡೆದ 244ನೇ ಕರ್ನಾಟಕ ರಾಜ್ಯ ಮಾಲಿನ್ಯ ನಿಯಂತ್ರಣ ಮಂಡಳಿ ಸಭೆಯ ನಡವಳಿ

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ದಿನಾಂಕ: 07.03.2024 ರಂದು ನಡೆದ 244ನೇ ಕರ್ನಾಟಕ ರಾಜ್ಯ ಮಾಲಿನ್ಯ ನಿಯಂತ್ರಣ ಮಂಡಳಿ ಸಭೆಯ ನಡವಳಿಯ ಉದ್ಧರಣವನ್ನು (Extract) ಈ ಕೆಳಗೆ ಪುನರ್‌ರೂಪಿಸಲಾಗಿದೆ. ಇದರ ಬಗ್ಗೆ 07 ದಿನಗಳೊಳಗೆ ಸೂಕ್ತ ಕ್ರಮ ಜರುಗಿಸಿ ವರದಿ ಮಾಡಲು ಸೂಚಿಸಲಾಗಿದೆ.

ಈ ವಿಷಯದ ಬಗ್ಗೆ ತೆಗೆದುಕೊಂಡ ಹಿಂಪಾಲನ ಕ್ರಮದ ಪ್ರತಿಯನ್ನು (ಪತ್ರಗಳು/ ಮುಚ್ಚುವ ಆದೇಶ/ ನಿರ್ದೇಶನಗಳು/ಜ್ಞಾಪನಾ ಪತ್ರ/ಸುತ್ತೋಲೆಗಳು) ನಿಗಮಿತ ಕೋಶಕ್ಕೆ ಕಳುಹಿಸತಕ್ಕದ್ದು.

**Subject No: 244:1(b): Placing 241<sup>st</sup>, 242<sup>nd</sup> & 243<sup>rd</sup> Board Meeting follow-up action before the Board.**

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Member Secretary, presented the follow-up action on the decisions/resolutions taken by the Board in the 243<sup>rd</sup> Board Meeting held on 20.12.2023 (consisting of 241<sup>st</sup> and 242<sup>nd</sup> Board meetings also).

The Board informed the Member Secretary to ensure that all OMs pertaining to the above said meetings are issued in time.

**241:04:** Providing financial assistance to KIADB to establish 1.5 MLD capacity Common Effluent Treatment Plant at Chandapura Lake at the cost of Rs. 41.50 crores.

Coercive action to be taken to collect the Environmental Compensation charges as per the NGT order (**Action: Infrastructure Cell**).

CMP  
 26/6

  
 ಸದಸ್ಯ ಕಾರ್ಯದರ್ಶಿ

ಕರ್ನಾಟಕ ರಾಜ್ಯ ಮಾಲಿನ್ಯ ನಿಯಂತ್ರಣ ಮಂಡಳಿ

ಇವರಿಗೆ

ಹಿರಿಯ ಪರಿಸರ ಅಧಿಕಾರಿ, ಮೂಲಭೂತ ಸೌಕರ್ಯ ವಿಭಾಗ,  
 ಕ.ರಾ.ಮಾ.ನಿ.ಮಂಡಳಿ.

# 13A

*Translated copy.*

## KARNATAKA STATE POLLUTION CONTROL BOARD

"Parisara Bhavan", 1<sup>st</sup> to 5<sup>th</sup> Floor, # 49, Church Street, Bengaluru – 560001, Karnataka State, India

KSPCB/31/244<sup>th</sup> BM/COC/2024-25/1294

Date: 24.06.2024

### OFFICE MEMORANDUM

Sub: Proceedings of 244<sup>th</sup> Board meeting held on 07.03.2024.

\*\*\*\*

Extract of proceedings of the 244<sup>th</sup> Board meeting held on 07.03.2024 is reproduced below. Take suitable action in the said matter within 7 days and submit action taken report.

Follow up action taken in the matter (copy of letter/closure order/direction/office memorandum/circular) should be submitted to Corporate cell.

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**Subject No: 244:1(b): Placing 241<sup>st</sup>, 242<sup>nd</sup> & 243<sup>rd</sup> Board Meeting follow-up action before the Board.**

\*\*\*

Member Secretary presented the follow-up action on the decisions/resolutions taken by the Board in the 243<sup>rd</sup> Board Meeting held on 20.12.2023 (consisting of 241<sup>st</sup> and 242<sup>nd</sup> Board meeting also).

The Board informed the Member Secretary to ensure that all OMs pertaining to the above said meetings are issued in time.

**241:04:** Providing financial assistance to KIADB to establish 1.5 MLD capacity Common Effluent Treatment Plant at Chandapura Lake at the Cost of Rs.41.50 crores.

Coercive action to be taken to collect the Environmental Compensation charges as per the NGT order (**Action: Infrastructure Cell.**)

---

Sd/-

Member Secretary  
KSPCB

To,  
Senior Environmental Officer  
Infrastructure and Lake Development,  
KSPCB

Industry	Demand Notice date and Amount	Case Number and Court	Status of Proceedings
<p>Sandhar Automotives ( SLD Auto (A Unit of Sandhar Technologies Limited), Plot No. 8, Bommasandra – Jigani Link Road Industrial Area, 4<sup>th</sup> Phase, Anekal Taluk, Bangalore Urban District-560 099</p>	<p>Demand dated: 12.07.2023 Amount: Rs. 4,93,59,375/-</p>	<p>Case no: Civil Appeal no. 5813/2023 Court: Hon'ble Supreme Court of India</p>	<p>The Board had issued EC demand notice on 12/07/2023. Industry submitted reply to the Board on 03.08.2023 seeking 15 days time. Further industry has challenged EC order in Hon'ble NGT court. Wherein the court has passed order on 23.08.2023 to deposit 50% of the EC levied.</p> <p>Again, the industry has approached Hon'ble supreme court of India challenging Hon'ble NGT court directions dated 23.08.2023.</p> <p>The Hon'ble supreme court of India has given stay to NGT order dated 23.08.2023 with condition to deposit Rs.50,00,000/- to KSPCB within 4 weeks. Accordingly, the industry has submitted DD of Rs. 50,00,000/-.</p>
<p>M/s. Southern Bakeries Private Limited, plot no. 117, Road no.4, KIADB Jigani Industrial Area, 2<sup>nd</sup> phase, Bengaluru urban district</p>	<p>Demand dated: 12.07.2023 Amount: Rs. 30,09,375/-</p>	<p>Case no: O.A. 43/2023 Court: Hon'ble National Green Tribunal (South Zone)</p>	<p>Industry has challenged the EC order at Hon'ble NGT. Hon'ble NGT vide its order dated 21.12.2023 passed interim stay to EC demand notice with a condition to submit Bank guarantee of 50% of EC amount in favour of KSPCB within 4 weeks. The industry has submitted Bank Guarantee (BG no. 00050100004008) of Rs. 15,05,000/- (Fifteen Lakhs five thousand only) dated: 10.01.2024</p>

<p>M/s. Anand Motors, Plot No. 55, Opp. SKF, Bommasandra Industrial Area, Hebbagodi, Attibele Hobli, Anekal Taluk, Bengaluru Urban District</p>	<p>Demand Notice Dated: 05.01.2024  Amount: Rs. 50,15,625/-</p>	<p>Appeal No. 34/2024 at National Green Tribunal (SZ), Chennai</p>	<p>The industry appealed before the National Green Tribunal (SZ) and the Hon'ble NGT directed to pay Rs. 20 Lakhs for appealing. Objection have also been filed by the Board before Hon'ble NGT.</p>
<p>M/s. IFB Industries, (formerly M/s. Ramson Garment Finishing Equipment Private Limited) Plot No. 3B &amp; C, Bommasandra Industrial Area, Anekal Taluk, Bengaluru Urban District</p>	<p>Demand Notice Dated: 05.01.2024  Amount: Rs.4,04,10,000/-</p>	<p>WP No.20393/2023 at Hon'ble High Court of Karnataka against the environmental compensation raised by revising the interim compensation.</p>	<p>The industry (M/s Ramson Garment Finishing Equipment Private Limited) has submitted a letter to Hon'ble Charman of Board on 17.2.2024 wherein informed that industry is facing financial crisis and requested to settle final payment of Rs.50 Lakhs based on interim compensation raised by the Board on 17.2.2020 for Rs.50 Lakhs. The industry was called for personal hearing at Board office on 23.2.2024 and the Presiding Officer directed the industry to pay the interim EC of Rs.50 Lakhs. Accordingly, the industry has paid Rs.50 Lakhs on 23.5.2024. The industry has not challenged the revised environmental compensation of Rs.4,04,10,000/- raised by the Board vide demand notice dated: 05.01.2024.</p>



# KARNATAKA INDUSTRIAL AREAS DEVELOPMENT BOARD

(A Government of Karnataka Undertaking)

# 49, 4th & 5th Floors, 'East Wing', Khanija Bhavan, Race Course Road,  
Bengaluru-560 001. Ph. : 080 22265383 Fax : 080-22267901

Website : www.kiadb.in email : ceoem@kiadb.in

No. KIADB/JDTP/C.No. 41194/15/2024-25

Date: 19-07-2024

To,  
The Principal Secretary, Ecology & Environment,  
Forest, Ecology & Environment Department,  
Room 709, 7<sup>th</sup> Floor, 4<sup>th</sup> Gate, M. S. Building,  
Bangalore-560001.

Respected Sir,

Subject: Submission of compliance with respect to the direction of Chief Secretary to government in the matter of NGT O.A No 182/2023 (Earlier No. 324 of 2021)

Ref: 1. Proceedings of the meeting held on 12.02-2024, chaired by the Hon'ble Chief Secretary, GOK received dated: 28.03.2024.  
2. Your letter No: FEE 181 ENV 2021 (Part-1), Dated: 11.07.2024.

\*\*\*\*\*

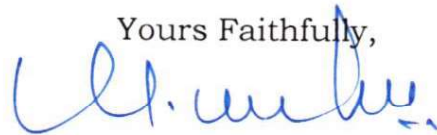
With reference to the above subject, the letter received from your kind office dated: 11.03.2024 cited under vide ref (2) and directed for submission of compliance with respect to the direction of Hon'ble Chief Secretary, Govt. of Karnataka in the proceedings of meeting held dated:12.02.2024 in respect of Chandapura Lake in the matter of NGT O.A No 182/2023 (Earlier No. 324 of 2021).

The Para-wise compliance towards the direction of Under Secretary, Govt. Of Karnataka is listed in below table for your kind information.

	<b>Suggestions</b>	<b>Outcome</b>	<b>Action /Reply</b>
5.	As per the records provided by KSPCB, 206 Industries out of 543 industries (129/385 in Jigani-Bommasandra Industrial Estate Phase IV Industrial Estate 85 77/158 Bommasandra Industrial Estate Phase 1 and Veerasandra Industrial Estate) are sending to their effluents to CETP which is located 25-84 Kms away.  Explore the possibilities of construction of CETPs within industrial estates	It is submitted that there are 207 industries (including 1 CETP) in the catchment area of Chandapura Lake generating trade effluents. Out of the above, 162 units are offloading the effluent to various CETPs. The Officials from the Board are verifying the CETPs, records maintained regarding quantity of trade effluent received from industries, gaps, amount collected for treatment and disposal.  Out of 207 units (1 Common Effluent Treatment Plant) 162	The KIADB has completed the tender process of CETP to be established at survey number 46 in Anekal taluk, Jigani Hobli Yarandahalli village, Jigani-Bommasandra Industrial Area 4 <sup>th</sup> Phase. The work agreement is executed on 15-03-2024 with M/s. Chaitra Ventures LLP and design of CETP under progress.

Suggestions	Outcome	Action /Reply
<p>with tamperproof 85 closed conduit system for pumping of trade effluents with individual online flow meters.</p>	<p>industries are offloading to CETP. 17 units are closed, 13 industries have provided in-house ETP thereby and recycling the trade effluent, 01 unit is CETP, 14 units have modified the process operation resulted in no generation of effluent. KIADB has identified the CETP point and made a DPR and an amount 41.50 crores has been requested and the same is now provided by KSPCB.</p> <p>3rd time tender was invited through Karnataka Public Procurement Portal with relaxing tender conditions on 07.11.2023 and time is extended up to 08.12.2023, as per pre-bid query.</p> <p>The Technical bid opened on 13-12-2023 &amp; the technical bid evaluation is completed. Further Financial bid is opened, evaluation is being carried out.</p>	<p>The proposed site for construction of CETP has been handed over to the contractor M/s. Chaitra Engineers &amp; Builders LLP as per the Contract Agreement. Removal of the debris from the proposed site is under progress and the Photos relating to the same has been attached for your kind reference.</p>

Yours Faithfully,



Chief Executive Officer &  
Executive Member, KIADB.



Present Status of Establishment of CETP of 1.5 MLP capacity proposed at Survey No-46, Yarandahalli village, Anekal Taluk, Bommasandra Industrial Area Bengalurur Rural District





## ANNEXURE-R- 3



ಬೆಂಗಳೂರು, 5ನೇ ಮಹಡಿ  
 ಕೆ.ಎ.ಸಿ. ಬಿ.ಸಿ. ಹಂಚಿಕೆ ಕಛೇರಿ  
 ಕೆ.ಎ.ಸಿ. ಬಿ.ಸಿ. ಹಂಚಿಕೆ ಕಛೇರಿ  
 ಬೆಂಗಳೂರು-560029  
 Tel: 080 - 26539004 / 41106504  
 E mail id:cekwbng@gmail.com

ಕರ್ನಾಟಕ ನಗರ ನೀರು ಸರಬರಾಜು ಮತ್ತು ಒಳಚರಂಡಿ ಮಂಡಳಿ

**Karnataka Urban Water Supply and Drainage Board**

No. KWB/CE(B)/OA 324/Chandapura/347 /2024-25 Dt. 18/07/2024

✓To,

Additional Chief Secretary to Govt,  
 Forest, Ecology and Environment Department,  
 No. 448, 4<sup>th</sup> floor, MS Building,  
 Dr. B.R Ambedkar road, Bengaluru-560 001

Sir,



**Subject:** Compliance to Directions of Hon'ble NGT, Principal Bench, New Delhi in O.A No. 182/2023 (old no. 324/2021) in respect of Chandapura lake-reg

**Reference:** 1) T.O. letter no.916 dt.08.12.2023  
 2) Government letter no.FEE/181/ENV/2021 dt.11.07.2024

\*\*\*

With reference to the subject cited above, the Action taken report in respect of O.A No. 182/2023 (old no. 324/2021) of Hon'ble NGT regarding rejuvenation of Chandapura lake as requested vide above reference (2) is herewith submitted for kind perusal and needful.

Encl: ATR

Yours faithfully,

Chief Engineer,  
 KUWS & DBoard,  
 Bengaluru

ENV  
 ✓  
 19/7/24  
 8  
 22/7  
 B-3-1  
 19/7

**STATUS REPORT FOR THE WORK OF PROVIDING UGD SYSTEM TO HEBBAGODI, BOMMASANDRA, JIGANI AND CHANDAPURA UNDER NGT O.A: 182/2023 (Old :324/2022)**

**a) Estimate and Tender details:**

Sl. No	City/Town	Estimate Amount (Rs. in Crores)	Administrative approval & Technical sanction date	Amount put to Tender (Rs. in Crores)	Tender Notification No and Date	Status
1	Hebbagodi	Rs. 194.10	A/ A No: UDD 17 UDS/2022 Dtd:28.03.2023. TS No. 281, Dated:07.07.2023	Rs. 281.08 Crores (A:256.45+ O:24.63cr)	Tender Notification No: 829, Date: 20.11.2023 Last date for submission of Tender 29.02.2024. Technical bids opened on 05.03.2024.	The financial bid of technically responsive bidder (1 bidder) is opened on 16.03.2024. The financial evaluation is cleared in Financial Bid Evaluation Committee held on 1/6/2024. Tenders to be approved.
2	Bommasandra	Rs.128.20	A/ A No: UDD 17 UDS/2022(1) Dtd: 28.03.2023 TS No. 282 Dated:07.07.2023			
3	Jigani	Rs.124.75	A/ A No: UDD 37 UDS /2022 Dtd:28.03.2023 TS No. 283 Dated:07.07.2023			
4	Chandapura	Rs.106.80	A/ A No: UDD__7 UDS/2023 Dt:13.07.2023 TS No.479 Dated:08.08.2023	Rs. 66.05 Crores (A:60.41+ O:5.64cr)	Tender Notification No: 818, Date: 18.11.2023 Last date for submission of Tender 20.02.2024. Technical bids opened on 26.02.2024.	The financial bids of technically responsive bidders (2 bidders) are opened on 16.03.2024. The financial evaluation is cleared in Financial Bid Evaluation Committee held on 1/6/2024. Tenders to be approved.


Chief Engineer  
KUWS & D Board  
Bangalore

## b) Land acquisition details:

Sl. No	City/Town	Capacity of STP (MLD)	Extent of land	Identified with Sy.No	10% of the Land acquisition cost paid by ULB	Remarks
1	Hebbagodi	24	• 24 MLD STP & 12m dia Wetwell- 3 acres 03 Gunta	Attibele-2, Kammasandra Sy. No 39/1 & 39/2	Rs.1,01,02,000/-	<ul style="list-style-type: none"> <li>• DC, Bangalore Urban district, Bangalore has issued 11(1) Notification for land acquisition of the above STP sites vide gazette Notification and paper publication No. 10 Dated:19.02.2024 with 60 days duration for filing objection.</li> <li>• Accordingly, objections were raised by some local members for construction of 24MLD STP at Kammasandra Sy. No 39/1 and 39/2 in Hebbagodi city.</li> <li>• In view of the above SLAO, Bangalore has called for the meeting on 21.06.2024 to discuss regarding the objections raised by the local members.</li> <li>• Further Tashildar, Anekal has requested SLAO, Anekal taluk to depute Surveyor for conducting survey and JMC sketch at the earliest vide letter dtd:04.07.2024.</li> </ul>
2	Bommasandra	10	• 10MLD STP & 12mdia wetwell- 3 acres 11.08 Gunta	Attibele -2, Heelalige Sy. No 129,130	1,02,17,550/-.	
3	Jigani	6	• 6MLD STP & 8m dia wetwell- 1 acres 31 Gunta	Attibele -2, Hennagara Sy. No 523, 524, 525 with 40 ft road	Rs.59,10,750/-	
4	Chandapura	6	• 6MLD STP & 8m dia wetwell- 1 acres 31 Gunta	Attibele -2, Heelalige Sy. No 82,83,84	Rs.55,16,700/-	

  
 Chief Engineer  
 KUWS & D Board  
 Bangalore

## Updated Compliance Report as on 16.07.2024 (OA No : 182/2023)

SL.NO.	NGT ORDERS DATED 10-10-2022 & 29-03-2023	Action Taken and direction given by Chief Secretary	UPDATED INFORMATION AS PER DIRECTION OF CHIEF SECRETARY MENTIONED IN THE PROCEEDINGS
6	Five water bodies are Present downstream of industrial area and mostly have cascading effects. Any change in land use/land cover on the upstream will have serious impact on the downstream water bodies	Letters to concerned agency has been issued.	<p>As per Topo sheet No;57H/9, there are five water bodies downstream of industrial area of Hebbagodi, Bommasandra and Jigani and mostly have cascading effects, the tanks are;</p> <ol style="list-style-type: none"> <li>1. Hennagarakere – MI Department – Tank capacity- 100.48 Mcft</li> <li>2. Hinnakkikere – RDPR Department</li> <li>3. Vidyanagarakere – UD Department</li> <li>4. Kammasandrakere - UD Department</li> <li>5. Bommasandrakere - MI Department -Tank capacity- 9.40 Mcft</li> </ol> <p>Change in land use/ land cover on the upstream of Chandapura tank to be assessed by other related Departments</p>
1717	Report is silent on ex-situ and in – situ conservation steps taken to protect the lake.  	In-situ short term measures of Lake rejuvenation and restoration has been taken up by KTCDA.	<p><b><u>1. Diversion channels.</u></b></p> <ol style="list-style-type: none"> <li>1. Diversion channel at Chandapura tank periphery to a length 700 mtrs completed.</li> <li>2. Diversion channel at Muthanallur tank periphery to a length 3000 mtrs completed.</li> </ol> <p><b><u>2. Lake Water Analysis</u></b></p> <p>IISc Team collected samples from Chandapura tank bed, Reports received. In which it is mentioned that water letting into Chandapura tank is out of standard limits, and it has to be monitored by concerned authorities.</p>

24

**Tank rejuvenation**

a. Earthen Diversion channels,

- 1) Diversion channel at Chandapura tank periphery to a length 7000 mtrs completed.
- 2) Diversion channel at Muthanallur tank periphery to a length 3000 mtrs completed.

b. Formation of lagoons

Construction of Lagoons structures are completed.

c. Formation of Wetland activity Work

Formation of Wetland activity Work completed .Maintenance of Chandapura tank is in progress

**Lake Water diversion**

Completed.

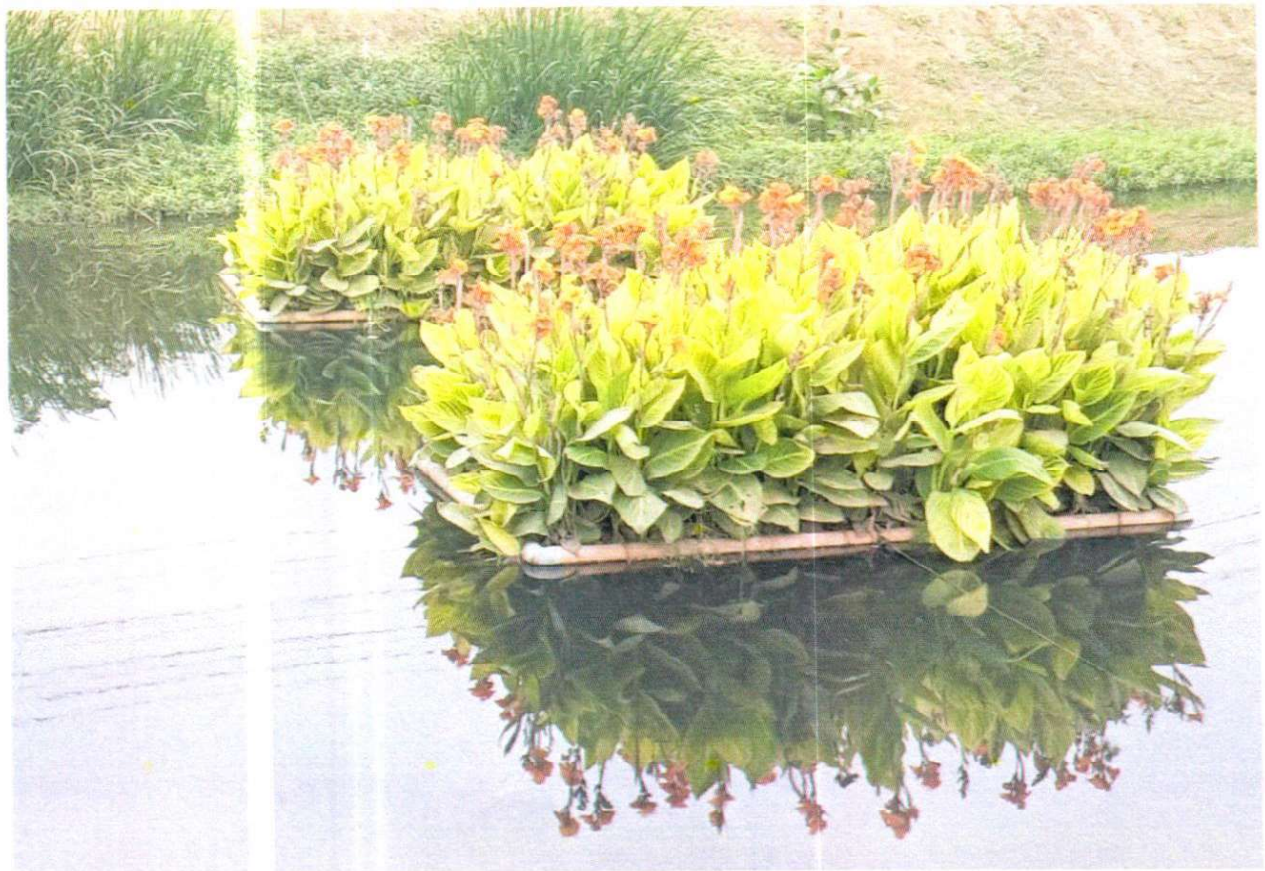
Pertains to KUWSDB

Long term ex-situ DPR are prepared and allocation of finances have been done by State government.

PROVIDING NATURAL TREATMENT FOR UNTREATED WATER IN CHANDAPURA TANK AND CONSTRUCTION OF DIVERSION CHANNEL TO MUTHANALLUR TANK IN ANEKAL TALUK IN BENGALURU URBAN DISTRICT.



**PROVIDING NATURAL TREATMENT FOR UNTREATED WATER IN CHANDAPURA TANK AND  
CONSTRUCTION OF DIVERSION CHANNEL TO MUTHANALLUR TANK IN ANEKAL TALUK IN  
BENGALURU URBAN DISTRICT.**



PROVIDING NATURAL TREATMENT FOR UNTREATED WATER IN CHANDAPURA TANK AND  
CONSTRUCTION OF DIVERSION CHANNEL TO MUTHANALLUR TANK IN ANEKAL TALUK IN  
BENGALURU URBAN DISTRICT.

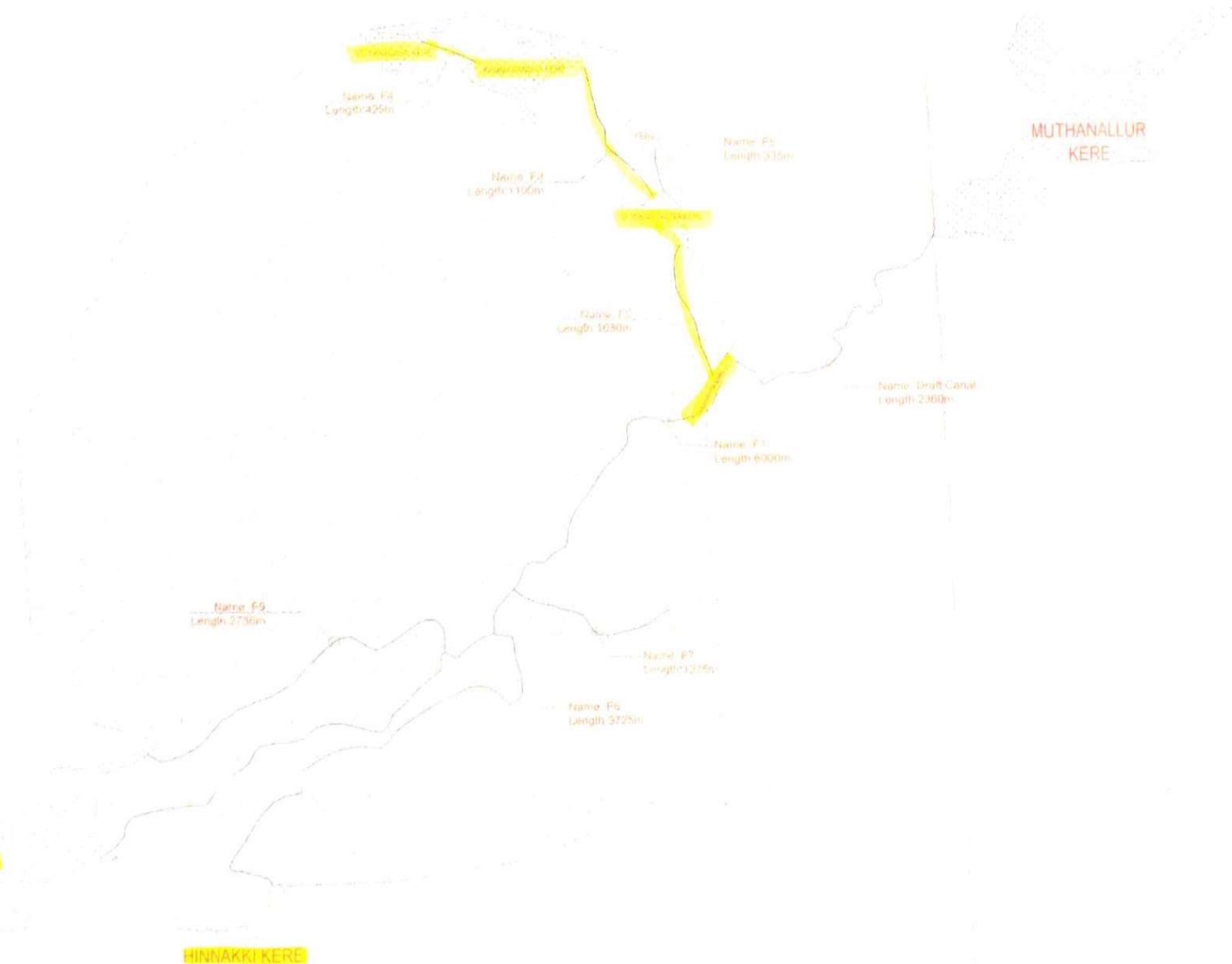


**PROVIDING NATURAL TREATMENT FOR UNTREATED WATER IN CHANDAPURA TANK AND  
CONSTRUCTION OF DIVERSION CHANNEL TO MUTHANALLUR TANK IN ANEKAL TALUK IN  
BENGALURU URBAN DISTRICT.**



**PROVIDING NATURAL TREATMENT FOR UNTREATED WATER IN CHANDAPURA TANK AND CONSTRUCTION OF DIVERSION CHANNEL TO MUTHANALLUR TANK IN ANEKAL TALUK IN BENGALURU URBAN DISTRICT.**





**NAME OF WORK:**  
 PROVIDING NATURAL TREATMENT ARRANGEMENT FOR UNTREATED WATER IN CHANDAPURA TANK & CONSTRUCTION OF DIVERSION CHANNEL MUTHANALLUR TANK IN ANERAL TALKU, BANGALORE DISTRICT -CHENDAPURU. 0852

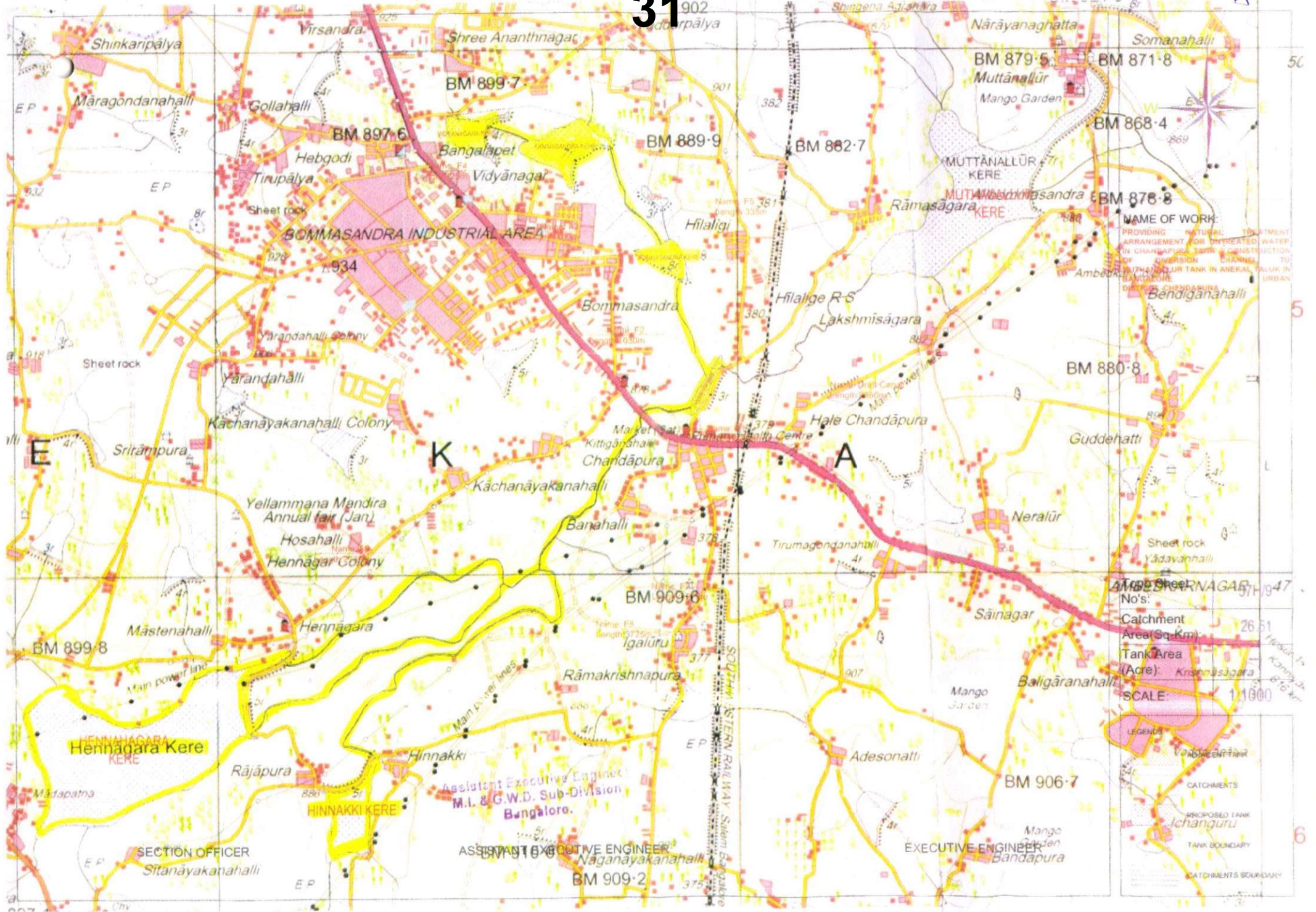
Topo Sheet No's:	57H/9
Catchment Area(Sq-Km):	26.51
Tank Area (Acre):	
SCALE:	1:1000

- LEGENDS**
- ADJACENT TANK
  - CATCHMENTS
  - PROPOSED TANK
  - TANK BOUNDARY
  - CATCHMENTS BOUNDARY

SECTION OFFICER

ASSISTANT EXECUTIVE ENGINEER

EXECUTIVE ENGINEER



**NAME OF WORK:**  
 PROVIDING NATURAL TREATMENT ARRANGEMENT FOR UNTREATED WATER FOR CHANGURU TANK & CONSTRUCTION OF SUBMERGIBLE CHANNEL TO SUPPLY WATER IN AREAL TANK IN URBAN DISTRICTS CHENDAPURA

**Map Sheet No's:** 57/H/947  
**Catchment Area (Sq. Km):** 26.51  
**Tank Area (Acre):** Krasnasagara  
**SCALE:** 1:1900

**LEGENDS**

- PROPOSED TANK
- CATCHMENTS
- PROPOSED TANK
- TANK BOUNDARY
- CATCHMENTS BOUNDARY

Assistant Executive Engineer  
 M.I. & G.W.D. Sub-Division  
 Bangalore.

ASSISTANT EXECUTIVE ENGINEER  
 Naganayakanahalli

EXECUTIVE ENGINEER  
 Bandapura

SECTION OFFICER  
 Sitanayakanahalli

5C

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57/H/947

6